

हिमालय कार रैली

1833. श्री केशवराव पारधी : क्या शिक्षा और समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या 21 अक्तूबर, 1980 को कुछ लोगों ने हिमालय कार रैली के दूसरे चरण के दौरान आगरा और उसके निकटवर्ती क्षेत्रों में भारी पथराव किया ;

(ख) यदि हां, तो क्या सरकार ने इस घटना की जांच के लिए आदेश दिए हैं ;

(ग) अब तक कितने व्यक्ति गिरफ्तार किए गए हैं और उनके विरुद्ध क्या कार्यवाही की गई है; और

(घ) आगरा क्षेत्र से आगे रैली की सुरक्षा के लिए क्या उपाय किए गए ?

शिक्षा तथा समाज कल्याण मंत्री (श्री एस० बी० चह्वान) : (क) रैली के आयोजकों से प्राप्त सूचना के अनुसार महाराष्ट्र में औरंगाबाद में तथा आगरा के निकट भिंड में रैली के खिलाफ प्रदर्शनकारियों द्वारा विदेशी प्रतियोगियों की कारें बुरी तरह से क्षतिग्रस्त की गईं और ड्राइवरो को पीटा गया ।

(ख) इन घटनाओं की जांच करने के लिए न तो सरकार ने कोई आदेश दिए हैं और न ही इस प्रकार का कोई अनुरोध सरकार को मिला है ।

(ग) सम्बन्धित एजेन्सियों से सूचना एकत्र की जा रही है और सभा पटल पर रख दी जाएगी ।

(घ) आयोजकों ने रैली का तीसरा दौर जो आगरा से चण्डीगढ़ तक का होना था, रद्द कर दिया और कारों को पूरे रास्ते में भारतीय वायु सेना के दो हेली-कोप्टरों की निगरानी में पुलिस सुरक्षा के

साथ कतार में लाया गया । चौथे दौर का रास्ता मूल योजना के अनुसार चंडीगढ़ से नारकंडा तक अपनाया गया जहां रैली औपचारिक रूप से समाप्त की गई और कारों को नारकंडा से दिल्ली-शिमला होते हुए पुलिस सुरक्षा में लाया गया ।

Consumption of Petrol in Himalayan Rally

1834. SHRI A. T. PATIL: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) what quantities of petrol and petroleum products respectively have been consumed for the Himalayan Rally (October, 1980); and

(b) the action taken by Government against the miscreants who damaged the cars and/or obstructed their course?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) and (b). Information is being collected from the concerned agencies and the same will be laid on the Table of the Sabha.

Printing of Government work by Private Presses

1835. PROF. AJIT KUMAR MEHTA: Will the Minister of WORKS AND HOUSING be pleased to state.

(a) whether it is a fact that printing work worth lakhs of rupees has been got done by the Private Printers in the office of the Registrar General of India;

(b) if so, particulars in this regard since 1-1-1978 about the Private Printers and the volume of work given to them;

(c) why this printing work was not got done in the Government of India Presses;

(d) whether the Directorate of Printing has given 'No Objection certificate', if so, the detail thereof; date-wise;

(e) the action proposed to be taken by Government in the matter for patronising private printers; and

(f) whether any inquiry has been held in the matter and if not, reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Yes, Sir.

(b) and (d). The information is being collected and will be laid on the Table of the Sabha.

(c) The Government of India Presses execute a lot of printing jobs of the Office of the Registrar General of India and only overflow of the printing jobs which is beyond the capacity of the Government of India Presses is allowed to be framed out to the Private presses.

(e) The Government is not Patronising any private printers. The printing work of the office of the Registrar General of India beyond the Capacity of the Government of India Presses is farmed out to the private printers by the Registrar General keeping in view the Govt. interest under the usual conditions prescribed by the Directorate of Printing.

(f) Does not arise.

Employment Generated under Food for Work Programme

1836. SHRI JYOTIRMOY BOSU: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) State-wise additional employment generated in terms of man-days through implementation of Food for work programme, year-wise, from 1977-78 to 1979-80;

(b) whether Government have drawn up a new programme named "National Rural Employment" programme; and

(c) if so, what are its salient features?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BALESHWAR RAM): (a) A statement indicating the additional employment generated State-wise under Food for Work Programme during the year 1977-78 to 1979-80 is laid on the Table of the House [Placed in Library See No. LT-1475/80.]

(b) Yes, Sir. The Food for Work Programme has already been replaced by National Rural Employment Programme.

(c) A copy of guidelines of the new programme is laid on the table of the House. [Placed in Library See No. LT-1475/80.]

Smoke Nuisance Act

1838. SHRI HANNAN MOLLAH: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government are aware that the Smoke Nuisance Act is as old as history;

(b) whether Government feel that as a result of that this Act at present fails to cope with the problem of poisoning the environment in industrial belts of the country;

(c) if so, what are the steps taken by the Government to amend the Act; and

(d) when this will be implemented?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a). Some Nuisance Act is not a Central Act. However, States have legislated on smoke nuisance.

(b) The Government is aware of the problem of pollution of environment in industrial belts of the country and, in order to provide for the prevention and control of air pollution, the Government has introduced a Bill in the current session of Lok Sabha.

(c) and (d). Do not arise in view of (a).